



2025:DHC:2123-DB



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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

*Date of decision: 27.03.2025*

+ LPA 676/2023 & CM APPL. 51171/2023

SANJAY KUMAR SHARMA AND ORS .....Appellants

Through: Mr. Rajesh Kr. Gautam, Mr. Anant Gautam, Mr. Dinesh Sharma, Mr. Deepanjali Chaudhary, Ms. Likivi Jakhlu & Mr. Kushagra Nilesh Sahay, Advs.

versus

UNION OF INDIA & ORS .....Respondents

Through: Ms. Aakanksha Kaul, Adv.  
Mr. Akash Vajpai, Adv for R-8

**CORAM:**

**HON'BLE MR. JUSTICE NAVIN CHAWLA**

**HON'BLE MS. JUSTICE RENU BHATNAGAR**

**NAVIN CHAWLA, J. (Oral)**

1. The learned counsel for the respondents submits that by the Judgement dated 14.12.2024 passed by the High Court of Judicature at Bombay, Bench at Aurangabad, in the W.P.(C) No. 175 of 2021 titled *Adarsh Kumar Jain & Ors. v. The Union of India & Ors.*, it had been declared that the officers similar to the appellants herein are entitled to fixation of their pay on their respective post on deputation in accordance with the communication dated 24.11.2009.

2. In view thereof, by a communication dated 21.02.2025, the Registrars of all the Debt Recovery Tribunals and the Debt Recovery Appellate Tribunals have been requested to comply with the said Order and accordingly to fix pay in respect of the officers who are on deputation in

